

## CENTRAL ELECTRICITY REGULATORY COMMISSION

### Petition No. 143/TT/2019

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for Neelamangla-Yelahanka (39.006 km) OPGW Fibre Communication link of Central Sector along with associated communication equipment under the project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region”.
- Date of Hearing** : 29.6.2020
- Coram** : Shri P.K. Pujari, Chairperson  
Shri. I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation and Ors.
- Parties Present.** : Shri A.K Verma, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri B.Dash, PGCIL  
Shri V.P Rastogi, PGCIL

### Record of Proceedings

The matter was heard through video conference.

2. The representative of the petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 of “Neelamangla-Yelahanka (39.006 km) OPGW Fibre Communication link of Central Sector along with associated communication equipment under the project Fibre Optic Communication system in lieu of existing ULDC Microwave links in Southern Region”. As per the Investment Approval dated 15.2.2011, the instant asset was scheduled to be put into commercial operation on 1.9.2013. However, the instant asset was put into commercial operation on 28.3.2018 with a time over-run of 55 months. He further submitted that the time over-run is due to the delay in COD of the associated LILO of 400 kV SC Neelamangla-Hoody transmission line at Yelahanka Sub-station due to RoW issues. The time over-run in case of the LILO has been already condoned by the Commission vide its order dated 8.11.2019 in Petition No. 361/TT/2018 while granting tariff for the said LILO. Accordingly, he requested the Commission to condone the time over-run in case of the instant asset as well. He submitted that against the approved FR cost of ₹103 lakh, the estimate completion cost is ₹97.55



lakh and the same is within the approved FR cost. He submitted that all the information required for tariff determination has been submitted and prayed that the tariff as claimed may be allowed.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Dy. Chief (Law)

